

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 1696 of 2011

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : None

For the Respondent : Mr. Rahul Saboo, S.C.-I

07/Dated: 10th September, 2021

Heard through V.C.

2. Order dated 12.08.2021 reads as follows:-

“06/12.08.2021 Heard through V.C.

2. Order dated 02.8.2021 reads as follows:

“03/02. 08. 2021 Heard through V. C.

2. None appears for the petitioner even on repeated calls.

3. Mr. Rahul Saboo, learned counsel for the respondent State is present.

4. Since the matter has been listed after a long gap, with a view to give one more opportunity, put up this case on 12. 08. 2021.

5. Let the name of Mr. Rahul Saboo, learned counsel be reflected in the cause list on behalf of the respondent State.”

3. In spite of the aforesaid order, none appears for the petitioner, however, Mr. Rahul Saboo, learned S.C.I is present for the respondent State.

4. With a view to give last opportunity, put up this case on 10.09.2021.

5. Let a copy of this order be sent to the postal address of the petitioner.”

3. Pursuant thereto order dated 12.08.2021 was sent at the postal address of the petitioner on 25.08.2021. However, none appears for the petitioner till date.

4. Awaiting the service report, put up this case on 30.09.2021.

(Deepak Roshan, J.)